

13

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 59/2017 in T.P. No. 42/NCLT/AHM/2017
T.P. No. 42/NCLT/AHM/2017 (New)
Gujarat High Court C.P No. 295/2016 with C.A. No. 121/2016(old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017**

Name of the Company: Chaitri Construction Pvt Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. NAVIN PAHWA THAKKAR AND PAHWA ADVOCATES	ADV		
2.				

ORDER

Learned Advocate Mr. Navin Pahwa present for Petitioner.

Regional Director send representation stating that petitioner company has not submitted requisite information and requested this Tribunal to direct the petitioner to submit requisite information.

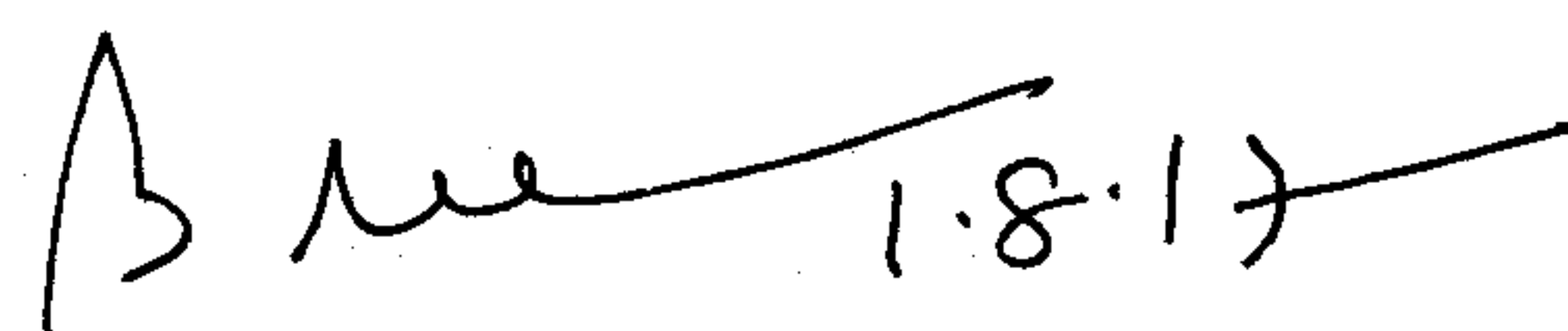
Learned Counsel appearing for petitioner stated that requisite information submitted to RD on 27.07.2017.

The representation of RD is dated 22.07.2017.

Hence, petitioner is directed to give requisite information to the RD, if not already given.

RD shall file representation within thirty days from the date of receipt of information.

List the matter on 04.09.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 1st day of August, 2017.